

MOST URGENT.
PERSONAL ATTENTION.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA – 171001

No.HHC.1(5-Computer/H.C./Website)/2007-I-
Dated : Shimla, the 5th December, 2015.

From

The Registrar General,
High Court of Himachal Pradesh,
Shimla – 171001.

To

**The Scientific Officer,
NIC, at H.P. High Court,
Shimla – 171001.**

Subject : **Regarding uploading of “Public Notice” on the website of the High Court of Himachal Pradesh, Shimla.**

Sir,

With reference to the captioned subject, please find enclosed a copy of the demi official letter No.F.No.1/RR(Scanning)/2014/SCI dated 26th November, 2015, received from the Secretary General, Supreme Court of India, New Delhi, whereby his goodself has been pleased to request to upload the “**Public Notice**” bearing No. F.No.1/RR(Scanning)/2014/SCI, dated 24th November, 2015, on the website of the High Court of Himachal Pradesh, Shimla.

You are, therefore, requested to upload the said “**Public Notice**” on the website of the High Court of Himachal Pradesh, Shimla, under the link ‘**Public Notice**’ that too by putting a highlighter on the same, under intimation to the undersigned.

Yours faithfully,



**(Partap Singh Thakur)
Central Project Coordinator.**

Encls : As above.

Endst.No.HHC.1(5-Computer/H.C./Website)/2007-I-

Dated : 5.12.2015.

Copies forwarded to :-

All the District and Sessions Judges in Himachal Pradesh for information alongwith a copy of the E-mail communication dated 27.11.2015 received from Shri Ashok T. Ukrani, Member (Judicial), Hon’ble e-Committee, Supreme Court of India, New Delhi alongwith its enclosures, which contains a demi official letter bearing No.F.No.1/RR(Scanning)/2014/SCI dated 26th November, 2015 and the “**Public Notice**” issued by the Secretary General, Supreme Court of India, New Delhi vide No.F.No.1/RR (Scanning)/2014/SCI, dated 24th November, with a request to kindly issue necessary directions to the System Officers / System Assistants, deployed in your respective District Courts to upload the said “**Public Notice**” on the websites of your respective District Courts, under intimation to this Registry, at the earliest, please.



Central Project Coordinator.

Subject: Letter from Ld. Secretary General Supreme Court re Destruction of Civil Appeals of upto 1955 and from 1994 to 1996 Date: 27/11/15 03:55 PM
 From: Ashok T. Ukrani <ashokukrani@aj.gov.in>
 To: Registrar General High Court of Himachal Pradesh <rg.hphc@india>
 Cc: "V.S.R. Avadhani, Secretary General" <sg.vsravadhani@sci.nic.in>
 "RAJ PAL ARORA, Registrar" <reg.rajpalarora@sci.nic.in>,
 "CPC, High Court of Himachal Pradesh" <cpc-hp@indianjudiciary.g

Public Notice-Destruction of Supreme Court Records... (1.0MB)
 Letter to R.G.-Destruction of Supreme Court Record... (619kB)

Dear Sir,

Please find attached herewith letter from Ld. Secretary General, Supreme Court of India alongwith copy of Public Notice regarding destruction of case files of Supreme Court Civil Appeals of upto 1955 and from 1994 to 1996.
 With regards,

Ashok T. Ukrani
 Member (Judicial),
 eCommittee, Supreme Court of India.
 Mobile No. +91 9868 548 550

Ld. Regl. Genl. (Judicial)
Ld. Regr. (ESH)

28/11/15

[Signature]

Ld. Secy. Genl. (J)

DRS
ARJI
1.12.15

11/12/15

Computer

[Signature]
11/12/15

Most Urgent

V. S. R. Avadhani
Secretary General
Supreme Court of India



☎ 011-23384661 (O)
011-23386178 (F)
✉ sitharam.avadhani@gmail.com

F. No. 1/RR(Scanning)/2014/SCI
Dated : November 26, 2015
10329 dated 4.12.15
Shimla

Dear Shri Barowalia,

As directed, I hereby request you to put up the Public Notice, dated 24th November, 2015, enclosed herewith, on the websites of the High Court and also of the District Courts. The said Public Notice relates to the case records of Civil Appeals for the years upto 1955 and for the years 1994 to 1996, which have been converted into digitized/electronic form & preserved, and as directed by Hon'ble the Chief Justice of India, are to be destroyed. As per the said Public Notice litigants/Advocates, who have filed any original documents in the decided Civil Appeals for the years upto 1955 and for the years 1994 to 1996 and are interested for return of the documents, can apply by filing an application under Rule 7, Order VIII, Supreme Court Rules, 2013 for return of such original document, within the period of three weeks from the date of issue of this Notice. If no such application is received, the record of the case shall be liable to be destroyed and no claim whatsoever in respect thereof shall be entertained thereafter.

In view of the above, to give maximum publicity, you are requested to kindly put up the said Public Notice on the websites of the High Court and also of the District Courts under your High Court at the earliest.

With regards,

Yours sincerely,

V.S.R. Avadhani
(V.S.R. Avadhani)

Encl. : As above.

Shri C.B. Barowalia,
Registrar General,
High Court of Himachal Pradesh,
Shimla - 171 001
Himachal Pradesh.

Registrar General
11/24/15
Ld. Registrar (J)
Ld. CPC

SUPREME COURT OF INDIA

[Record Room (Scanning)]

F. No. 1/RR(Scanning)/2014/SCI

Dated : 24th November, 2015

PUBLIC NOTICE

In continuation of earlier Public Notices of even no., last one being dated 29th October, 2015, it is again circulated for information of all concerned that under Order LVI of the Supreme Court Rules, 2013, Part-I of each case record shall be preserved permanently in physical, digitized, scanned, micro-filmed or any such other form, as may be decided by Hon'ble the Chief Justice of India and Part-II to be preserved for the period, as prescribed under the said Rules.

In addition to the records of disposed of Civil Appeals for the years 1986-1993, as already intimated, further records of disposed of Civil Appeals for the years upto 1955 and for the years from 1994 to 1996 have been scanned and converted into electronic form, duly certified, in terms of the requirements of the provisions contained in Section 7 of the Information Technology Act 2000 ('IT Act') and electronic copies are being preserved. Copies, as certified, in terms of IT Act, can be provided on request, in accordance with the provisions of the Supreme Court Rules, 2013.

In view of the further conversion of the case records of Civil Appeals for the years upto 1955 and for the years from 1994 to 1996 into digitized/electronic form, as directed by Hon'ble the Chief Justice of India, the same are to be destroyed. Litigants/Advocates, who have filed any original document in the decided Civil Appeals for the years upto 1955 and for the years from 1994 to 1996 and are interested for return of the document, can apply to the Registrar, Supreme Court of India by filing an application under Rule 7, Order VIII, Supreme Court Rules, 2013 for return of such original document, **within the period of three weeks** from the date of issue of this Notice. If no such application is received, the record of the case shall be liable to be destroyed and no claim whatsoever in respect thereof shall be entertained thereafter.

No further notice shall be given in this regard.



(V.S.R. Avadhani)
Secretary General

All concerned.